

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:42
ANSWERED ON:28.07.2010
ESTABLISHMENT OF EDUCATIONAL TRIBUNAL
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the institutional arrangement for adjudication of disputes that arise in the higher education sector at present;
- (b) whether any progress has been made in the proposed two- tier Educational Tribunal for speedy resolution of disputes in the educational institutes in the country;
- (c) if so, the details thereof; and
- (d) if not, the steps taken by the Government for speedy resolution of disputes in such institutes?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 42 FOR 28.07.2010, ASKED BY SHRI SANJAY BRIJKISHOR LAL NIRUPAM, HON'BLE MEMBER OF PARLIAMENT, REGARDING ESTABLISHMENT OF EDUCATIONAL TRIBUNAL

(a): At present there is no dedicated mechanism or institutional arrangement for adjudication of disputes that arise in the higher education sector. The aggrieved persons have to approach the regular courts for adjudication of disputes.

(b) to (d): The Educational Tribunals Bill, 2010 (Bill No. 55 of 2010) was introduced in Lok Sabha on 3rd May, 2010. The Bill was referred to the Department Related Parliamentary Standing Committee (Committee on Human Resource Development) by Lok Sabha , and is presently under examination by the Committee. The Bill has proposed a two-tire structure of the tribunals i.e. at the national and at the state level.